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CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Original Application No. 341 of 1992

Versus

Union of India & Others Respondents.

Hon'ble Mr. S.N. Prasad, Member (Judicial)

The applicant has approached this tribunal under section 19 of the Administrative Tribunals Act, 1985 with the prayer to quash the transfer order passed by the respondent No.3 vide annexure No.1 to this petition and direct the respondents to allow the applicant to continue on his present place of posting or any other posting in Lucknow. The learned counsel for the applicant Shri A.K. Agrawal has not pressed this application as it would be obvious from the endorsement to this effect appearing on this application itself. Hence, the application is hereby dismissed having been not pressed.

Member (J) 22.7.92

Lucknow dated 22nd July, 1992.

(RKA)